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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

No.2622 (F.No.197/186/78-IT(AI)): In exercise of the powers conferred by clause (iv) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies 'The Governor of West Bengal's All Purposes Benevolent Fund' for the purpose of the said section for and from the assessment year 1968-69.

Sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

To

The Manager,
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Copy to:-

1. The Secretary to the Governor West Bengal, Raj Bhawan, Calcutta.
2. The Commissioner of Income-tax, West Bengal-VII with reference to his letter No.Assmt.4940/CT/SE/50/67-68 dt. 16.11.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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Sd/-

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UNDER SECRETARY TO THE GOVERNMENT OF INDIA.

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*Nagpal.